

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cont. Case (Civil) No. 97 of 2020

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK

(Through: Video Conferencing)

For the Petitioner : xxxxxx.

For the Opp. Parties : xxxxxx

03/23.04.2021

In view of the resolution as contained in Ref. No. 1165-1201/ 2021 dated 18.04.2021, passed by the Jharkhand State Bar Council, nobody appears for the parties.

It appears that earlier the issue regarding payment of retiral dues of the petitioner was set at rest before the National Lok Adalat held on 13.07.2019 (Annexure-1) on which date MADA has undertaken to pay the amount within a period of 12 weeks as per their scheme and as such, at present no contempt is made out.

However, since parties have not appeared in view of call given by the Jharkhand State Bar Council, put-up this case after three weeks.

(Dr. S.N. Pathak, J.)